

**COURT-I**

**In the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 160 OF 2017 &  
IA NO. 279 OF 2017**

**Dated: 26<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gujarat State Petronet Ltd. .... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Ms. Telma Raju

Counsel for the Respondent(s) : Mr. RajInder Kaul  
Mr. Sumit Kishore for R.1

Mr. Yoginder Handoo for R.2

**ORDER  
IA NO. 279 OF 2017**

***(IA for Stay)***

Admit. Issue notice in the main appeal as well as in the IA No.279 of 2017 (IA for Stay). Mr. Rajinder Kaul takes notice on behalf of Respondent No.1 and Mr. Yoginder Handoo takes notice on behalf of Respondent No.2. They seek four weeks time to file reply. Dasti, in addition, is permitted. Learned counsel for the respondents may file their reply on or

before 27.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.07.2017 after serving copy on the other side.

List the matter on 14.07.2017. In the meantime, pleadings be completed.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Pr/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**